

CS No. 11092/16
ICICI Bank Ltd. Vs. Avadh Vihari Sharma

16.06.2020

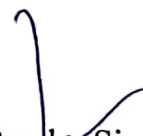
File received back on transfer. It be checked and registered.

Present: None.

The matter is at the stage of ex-parte final arguments. Record reveals that vide order dated 21.04.2014, a receiver was appointed by this court who had subsequently, filed his report dated 22.06.2015. As per the said report, the vehicle in question was possessed on 20.06.2015 by the plaintiff bank.

The staff is directed to have a contact with ld. counsel for plaintiff for ascertaining the status of the vehicle in question.

Be listed at 1:00 PM.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/16.06.2020

At 1:00 PM

Present: Shri Manish Dewan, ld. Counsel for plaintiff (presence secured through electronic mode).

The staff informed that Ld. Counsel for the plaintiff seeks an adjournment for apprising the court the current status of the vehicle in question.

At request, be listed for further proceedings on **02.07.2020**. The date is given at the convenience of ld. Counsel for the plaintiff.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/16.06.2020

CS No. _____
Namrata Bansal & Anr. Vs. Arjun Bansal & Ors.

16.06.2020

Fresh scanned copy of the file has been received by way of allocation. It be checked and registered.

Present: None.

The staff is directed to have a contact with the plaintiff and his counsel for addressing arguments through electronic mode for next date of hearing.

Be listed for consideration on 18.06.2020.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/16.06.2020